

**25.11.2020:**

The bail petition no. 774/2020 filed u/s 439 CrPC on behalf of the accused Ranjit Pegu @ Jaidhaj Pegu in connection with Gohpur PS Case No. 27/2014 u/s 379 IPC read with Sec. 51 of the Wildlife (Protection) Act and Sec. 25(1-A)/27 of the Arms Act is taken up as the case diary as called for is received.

Heard learned counsel for both the sides.

It has been submitted by the learned counsel for the petitioner that the accused is innocent and he has been in custody for last 65 days.

Perused the case diary.

Taking note of the incriminating materials so far collected against the accused person and the progress of investigation as revealed by the case diary, the petition is rejected.

Return the case diary. The Misc. Case is disposed of accordingly.

Inform all concerned.